

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/525 /2009 - CU[DB]

Date 13/06/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
PUNJAB EXPORTS
1202/10, SARDAR NAGAR,
ROHAN NAGAR, LUDHIANA.
PUNJAB EXPORTS

Appellant
Vs
Respondent

C.C.E. LUDHIANA

I am directed to transmit herewith a certified copy of **Final order No.C/239/ 2011 CU[DB]** dated 01.06.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E. LUDHIANA
CENTRAL EXCISE HOUSE, 'F'
BLOCK, RISHI NAGAR,
LUDHIANA 141001 (PUNJAB)
2. Adv. / Consult
MR.K.K ANAND
A-5,BASEMENT,LAJPAT NAGAR-III,
NEW DELHI - 110 024
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Customs Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
Court No.II**

C/Appeal No.525/2009

(Arising out of order in original No24/LDH/08 dated 24.11.2008
passed by the Commissioner of Central Excise, Ludhiana)

Date of Hearing: 30.5.2011

For Approval and signature:

Hon'ble Ms. Archana Wadhwa, Judicial Member
Hon'ble Mr. Mathew John, Technical Member

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- | | | |
|----|--|------|
| 1. | Whether Press Reporters may be allowed to see
The order for publication as per Rule 27 of the
CESTAT(Procedure) Rules, 1982? | No |
| 2. | Whether it would be released under Rule 27 of
the CESTAT (Procedure) rules, 1982 for
publication in any authoritative report or not? | No |
| 3. | Whether their lordships wish to see the fair
copy of the order? | Seen |
| 4. | Whether order is to be circulated to the
Department Authorities? | Yes |
-

M/s Punjab Exports

Appellants

Vs

CCE, Ludhiana

Respondent

Appeared for the Appellant: None

Appeared for the Respondent: Shri Sonal Bajaj, SDR

Coram: **Hon'ble Ms. Archana Wadhwa, Member (Judicial)**
Hon'ble Mr. Mathew John, Member (Technical)

Final ORDER No. C/239/11

Per Archana Wadhwa:

Vide Stay Order No.C/85/2011 dated 14.3.2011, the appellant was directed to deposit 25% of the duty amount within a period of eight weeks from that date, as a condition for hearing of this appeal.

2 On matter being called today for ascertaining compliance, neither the appellant is present nor is there any compliance report. We accordingly dismiss the appeal under Section 129-E of the Customs Act read with the stay order referred (supra).

(Order dictated and pronounced in the open Court.)

(ARCHANA WADHWA)
Member (Judicial)

(MATHEW JOHN)
Technical Member

MPS*